

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF ITMA
HOTELS INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of Corporate Debtor	ITMA HOTELS INDIA PRIVATE LIMITED
2	Date of incorporation of corporate debtor	14/03/2008
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kerala
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101KL2008PTC022067
5	Address of the registered office and principal office (if any) of corporate debtor	Itma hotels, Ponnurunni, North Vytilla P.O, Kochi, 682019
6	Insolvency commencement date in respect of corporate debtor	31-12-2021 (Date of receipt of order-03-01-2022)
7	Estimated date of closure of insolvency resolution process	02-07-2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Kizhakkekara Kuriakose Jose, IBBI/IPA-001/IP-P00445/2017-18/10788
9	Address and e-mail of the interim resolution professional, as registered with the Board	K.K.Jose & Associates, Chartered Accountants, Yenvee Complex, Temple road, Aluva, 683101 kkjoseirp@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	K.K.Jose & Associates, Chartered Accountants, Yenvee Complex, Temple road, Aluva, 683101 itmainsovlency@gmail.com
11	Last date for submission of claims	20-01-2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Identified
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ITMA Hotels India Private Limited on 31-12-2021**

The creditors of **ITMA Hotels India Private Limited**, are hereby called upon to submit their claims with proof on or **before 20-01-2022** to the interim resolution professional at [url-https://pda.nesl.co.in/#/](https://pda.nesl.co.in/#/)

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05-01-2022

Place: Aluva

Name and Signature of Interim Resolution Professional:

Kizhakkekara Kuriakose Jose